NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAL BENCH, CHENNAL

NATIONAL COMPANY LAW TRIBU	NAL, HELD ON 12/12	2/2017 AT 10.30 AM	I
PRESENT: SHRI Ch. M	OHD SHARIEF TARI	Q, MEMBER-JUD	ICIAL
APPLICATION NUMBER PETITION NUMBER	: CA/54/2017 IN : CP/515/IB/2017 : SUMMER INDIA TEXTILES MILLS PVT LTD		
NAME OF THE TRANSFEROR			
NAME OF THE TRANSFERRE	: STATE BANK OF INDIA		
UNDER SECTION	: 7 RULE 4		
S.No. Name (in Capital)	Represented by	Signature	
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N.N. MARTHER. (Ramolingon & Alphiatel)	for Stare B	some of Judia	Son Bally
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ORDER

- 1. Representative for RP present and filed CA/54/2017 in CP/515/IB/2017. Counsel for State Bank of India present. Counsel for Mr. Asai Thambi, Managing Director present and submitted that he is handicapped as he does not have instructions from his client.
- 2. The allegation in the application is that Mr. Asai Thambi, MD and Mr. S.S. Prabhakaran, General Manager-Finance (GM-F) of the 1st Respondent Company are not co-operating with the RP. been submitted by the representative for the RP that due to non-cooperation of the MD and GM-F, the RP is not in a position to provide the basic information to be shared in the form Information Memorandum in terms of Regulation 36 (1) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, with Members of the Committee of Creditors

- 3. The copies of the Financial Statements for the period 2014-15 and 2015-16 have been provided which are of 4th September, 2015 and 2nd September 2016 respectively and relevant audit reports given are also back dated respectively. The Corporate Debtor refused to provide the books of accounts, soft copy of the account maintained in the tally, which has created doubt in the minds of the Committee of Creditors and accordingly, the appointment of forensic audit was initiated specifically keeping in mind the provisions of Section 43 (Preferential Transactions), Section 45 (Avoidance Undervalued Transactions) and Section 50 (Extortionate Transactions) all read with Section 66 (Fraudulent Trading or Wrongly Trading) of the IBC, 2016.
- 4. On 11th October, 2017, the MD and GM provided print outs of books of accounts on specific ledgers and other documents, but refused to provide the soft copy of the accounts. However, on 14.10.2017, the GM has concocted a story that the accounting software is

and therefore, they are unable to provide the soft version of the same. When the auditors have gone for the audit on 27.10.2017 for physical verification of the books, vouchers and documents and further to verify the genuineness of the claim of the Corporate Debtor with regard to the virus attack, MD warned the auditors against entering the premises of the Registered Office of the Corporate Debtor.

- 5. Accordingly, the Chartered Accountants/Forensic Auditors in the third meeting of Committee of Creditors presented their report which *inter alia* summarised their difficulty in conducting the audit without the soft copy of the accounts.
- 6. Due to the non-cooperation of the MD and GM, the Committee of Creditors in its third meeting dated 07.11.2017, resolved that the RP should initiate action under Section 19 of the I&B Code of the 2016 and to seek complete soft copy of the account of the Financial

year 2008-09 to 2016 to 17 and from 1st April, 2017 to 20th November, 2017.

- 7. Having stated so, the following reliefs have been claimed by the RP under para 9-II:
 - a. To provide the complete soft copy of accounts maintained in the tally, all physical books of accounts, documents and vouchers maintained in the registered office and all other units of the company for the financial years 2008-09 to 2016-17 and from 01st April, 2017 to 30th November, 2017.
 - b. To provide all assistance, inputs and information to the forensic auditors and to permit them to enter the premises and complete the audit.
 - c. To direct the Respondent No.1 / Corporate Debtor to cooperate with the Applicant / Resolution Professional / agencies / auditors and provide all necessary information in terms of Section 43 (Preferential Transactions), Section 45 (Avoidance of Undervalued Transactions) and Section 50 (Extortionate Transactions) of the IBC, 2016.
 - d. To provide access to the Applicant/Resolution Professional and / or persons / professionals / agencies / auditors appointed by him in carrying out their duties under the CIRP.
 - e. To direct the Respondent No.1 / Corporate Director to cooperate with the Resolution Professional and provide all necessary information as would be required to render his duties as per Section 25 of the IBC, 2016.
- 7. As seen from the order dated 04.08.2017, it has been observed that the Corporate Debtor has been making efforts to stall the resolution process commenced on 13.06.2017 and did not provide the

relevant records to the RP for the performance of his

duties. There is non-cooperation and creation of legal

hurdles by the Corporate Debtor. Again the allegations

have been levelled against the MD and GM-F for non-

cooperation with the RP. In view of the above and the

prayers made by the RP, Mr. Asai Thambi, MD and Mr.

S.S. Prabhakaran, GM-F of the 1st Respondent

Company are directed to co-operate with the RP by

providing the documents and relevant information as

stated in the relief clause of the application under

adjudication.

8. Mr. Asai Thambi, M.D. and Mr. S.S. Prabhakaran,

GM-F of the 1st Respondent Company are directed to

file affidavits on 19.12.2017 before this Adjudicating

Authority after making compliance with this order. Put

up on **19.12.2017 at 10.30 A.M.**

(CH. MOHD. SHARIEF TARIO)

MEMBER (JUDICIAL)

P. ATHISTAMANI

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